

are working but there is no creche facility for the infants; and

(d) the steps taken by the Government in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR) : (a) According to the information received from Delhi Administration, there are 5774 working factories in Delhi which are registered/licensed under the Factories Act, 1948, as on 8-8-91. The estimated number of workers working in these factories is 2,38,993.

(b) A case for commission of unfair labour practices was initiated against one factory in 1990-91 but the same was stayed by the Delhi High Court.

(c) 41 factories.

(d) During the years 1989 to 1991, 23 challans have been filed in the Court against managements which have failed to provide a creche despite advice and written directions from the Inspectorate of Factories.

Kendriya Vidyalayas in Jhansi/Lalitpur

3231. SHRI RAJENDRA AGNIHOTRI : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the number of Kendriya Vidyalayas functioning in Jhansi and Lalitpur;

(b) whether the Government propose to set up any new Kendriya Vidyalaya there; and

(c) if so, by when?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH) : (a) Three Kendriya Vidyalayas are functioning in Jhansi and none in Lalitpur.

(b) There is no such proposal.

(c) Does not arise.

[English]

D.D.A. Flat on Hire Purchase to Retiring Government Employees

3232. SHRI MADAN LAL KHURANA : Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether there is any proposal to allot D.D.A. flats on monthly hire-purchase basis to retiring Government employees; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) and (b) There is no proposal to allot DDA flats to all retiring Government employees on hire purchase basis, 60%, 75% and 100% of MIG, LIG and Janta category of flats respectively are presently allotted on hire purchase basis to the registrants on the waiting list some of whom are retiring Government employees.

Panel on Vehicular Pollution Control

3233. SHRI SHRAVAN KUMAR PATEL : Will the MINISTER OF ENVIRONMENT AND FORESTS be pleased to state :

(a) whether a panel on vehicular pollution control has been set up under the Chairmanship of Justice S. N. Sarkia; and

(b) if so, the terms of reference of the panel?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH) : (a) Yes, Sir.

(b) The terms of reference of the panel are as under :

- (i) to make an assessment of the technologies available for vehicular pollution control in the world;
- (ii) to make an assessment of the current status of technology available in India for controlling vehicular pollution;
- (iii) to look at the low cost alternatives for operating vehicles at reduced pollution levels in the metropolitan cities in India;
- (iv) to examine the feasibility of measures to reduce/eliminate pollution from motor vehicles both on short term and long term basis and make appropriate recommendations in this regard;
- (v) to make specific recommendations on the administrative/legal regulations required for implementing the recommendation in (iii) above.

Special Leave to the Participants of National Sports

3234. SHRI HARIN PATHAK : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Sportsmen participating in National Sports are granted special leave by their undertakings/

Banks for participating in the National Sports;

(b) whether the Nationalised Banks are not granting special leave for participating in the National Sports;

(c) whether the Government have fixed some criteria for grant of special leave from their Banks/Undertakings etc.; and

(d) if so, details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS AND THE DEPARTMENT OF WOMEN AND CHILD DEVELOPMENT KUMARI MAMATA BANERJEE) : (a) to (d) As per instructions issued by Department of Personnel and Training, Central Government Servants, who are selected for participation in sporting events of national/international importance, the period of actual days, on which they participate as also the time spent in travelling to and from such tournaments, is treated as duty. Special Casual Leave for a period, not exceeding 30 days in the calendar year, is also allowed for attending coaching camps etc. in sports.

The Public Sector Undertaking/Banks also usually follow the above guidelines which have been brought to their notice.

Birth-Centenary Celebration of Pt. Ishwar Chandra Vidyasagar

3235. SHRI SATYAGOPAL MISRA : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state the arrangements made and the steps the Government